

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/1521/2010 - CU[DB]

Date 28/09/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S NARESH KUMAR CONTRACTOR,
HOUSE NO. 269, RADH KRISHNA NAGAR,
DHAMPUR, BIJNORE.
134102

M/S NARESH KUMAR CONTRACTOR,

Appellant

C.C.E. PANCHKULA

Vs
Respondent

I am directed to transmit herewith a certified copy of **Final order No.ST/522/ 2011 CU[DB]** dated 19.09.2011
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. PANCHKULA

SCO NO. 407 AND 408, SECTOR 8,
PANCHKULA (HARYANA) 134119.

2. Adv. / Consult

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8,Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Customs Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-III

Date of hearing/decision: 16.9 .2011

Service Tax Appeal No.1521 of 2010

Arising out of the order in appeal No.534/S.Tax/D-II/10 dated 17.9.2010 passed by the Commissioner of Central Excise (Appeals), Delhi II.

For Approval and Signature:

Hon'ble Mrs. Archana Wadhwa, Judicial Member
Hon'ble Shri Mathew John, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Naresh Kumar Contractor

..

Appellant

Vs.

C.C.E., Panchkula

....

Respondent

Appearance:

None for the appellants
Shri Sonal Bajaj, D.R. for the respondent

Coram: Hon'ble Mrs. Archana Wadhwa, Judicial Member
Hon'ble Mr. Mathew John, Technical Member

~~Final~~ Oral Order No. ST/522/11

Per Mrs. Archana Wadhwa:

Vide Stay Order No.ST/432/11 dated 18.7.2011, the appellant was directed to deposit 50% of the service tax amount confirmed against the appellant. On matter being called today for ascertaining compliance with the

said order, neither the appellant is present, or is there any compliance report on record. We accordingly dismiss the appeal for non-compliance of the provisions of Section 35F of the Central Excise Act, 1944 read with the stay order dated 18.7.2011.

(~~Archana Wadhwa~~)
Judicial Member

(~~Mathew John~~)
Technical Member

scd/